

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2072
ANSWERED ON:24.08.2012
EXPLOITATION OF CHILDREN IN JUVENILE HOMES
Sayeed Muhammed Hamdulla A. B.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government has taken note of instances girls in juvenile homes being subjected to sexual abuse, physical and mental exploitation and used as bonded labour;
- (b) if so, the details thereof;
- (c) whether the Government conducts periodical inspection and reviews of juvenile homes being run by the State Governments/Non-Governmental Organisations; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT(SHRIMATI KRISHNA TIRATH)

(a) & (b): As per the information received from National Commission for Protection of Child Rights (NCPCR), they have taken note of 91 instances of abuse/exploitation of children, including girls, in Juvenile Homes and have referred the same to the concerned State Governments/District Administrations for remedial measures. State-wise instances of alleged abuse/exploitation of children (including girls) in Juvenile Homes as dealt by NCPCR are at Annex.

(c) & (d): Section 34 (3) of the Juvenile Justice (Care and Protection of Children) Act, 2000 [JJ Act] provides for mandatory registration of all Child Care Institutions (CCIs) housing children in need of care and protection with the intent of enforcing minimum standards of care, under the Act and Rules there-under, for the services provided for children in these Homes. The JJ Act and Central Model Rules there-under provide for mechanisms for stringent monitoring of quality of services in the Homes, including Observation/Special Homes, through Inspection Committees set up by the State Government at State, district and city levels and Child Welfare Committees (CWCs). Further, the Rules provide for setting up of Children's Committees in every institution which are, inter-alia, also encouraged to report incidents of abuse and exploitation, if any. Besides, Rule 60 of the Model Rules framed under the JJ Act also prescribes comprehensive measures to respond in case any kind of abuse, including sexual abuse, neglect and maltreatment is noticed in the CCI.

To ensure that children in all the Homes receive the best of care, and are not subject to abuse and neglect, the Ministry of Women and Child Development has been strongly urging the State Governments/UT Administrations from time to time to identify and register all CCIs under the JJ Act and set up functional inspection committees, where not available.

Further, representatives from NCPCR and the Ministry of Women and Child Development also conduct inspection of Homes run by the State Governments/NGOs and the outcome of these inspections is shared with the respective State Governments for remedial action where required.